

F.No. 434/ 66/ 95-Cus. IV (Pt.)

Government of India
Ministry of Finance, Department of Revenue
Central Board of Excise & Customs

Subject : Posting of staff in ICD/ CFS - Collection of Cost recovery charges regarding.

I am directed to refer to the various ICDS/ CFSs approved by IMSC / Board to facilitate import / export work from time to time. The staff is being sanctioned by Board to deal with customs work at such places. Staff for all the new ICD is being sanctioned on cost recovery basis. Government of India have approved norms for sanction of Customs Staff for ICD and CFS as under :-

(i) The ICDS notified under section 7 (aa) and approved for export only will have customs staff of 7 (Asst. Commissioner - 1; Appraiser - 1; Examining Officer- 1; UDC; LDC -1; Sepoys - 2).

(ii) The ICDS notified u/s 7(aa) of Customs Act 1962 and approved both for Export and Import work will have customs staff of 13 - (AC - 1; Appraiser-be obtained for all formations *ab initio*.

2. However the custodians, in the initial stages of operations, may not need the full strength of the Officers in the cadres where more than one officer is sanctioned like Appraiser, Examining Officer, UDC and LDC. In such a situation, of, the custodians request, the Commissioner of Customs may, after due consideration post the officers less than the sanctioned strength in the said formations though the sanction will be obtained for the full compliment.

Gradually when the business pick up at ICD, the full contingent of staff may be posted. The Commissioner of Customs also would accept the deposit of advance cost recovery charges for the number of staff which will be actually posted in the said formation. Advance deposit may be made for the staff for three months.

3. The necessary public notice to bring these changes to the notice of all concerned may kindly be issued.

Sd/-
(Vijay Kumar)
Under Secretary to the Govt. of India